

inscribed in the World Heritage List in 2013 includes six sites from the State of Rajasthan namely, Chittaurgarh Fort, Kumbhalgarh Fort, Ranthambhore Fort, Jaisalmer Fort, Amber Fort and Gagron Fort of these first four sites are under protection of ASI and remaining two are under Rajasthan State Archaeology and Museums.

(b) The Archaeological Survey of India, Jaipur and Jodhpur Circles are taking utmost care for preservation of the Centrally protected World Heritage Sites in Rajasthan.

#### **Conservation of Sun Temple at Konark**

2206. SHRI RABINARAYAN MOHAPATRA: Will the Minister of CULTURE be pleased to state : the steps already taken and steps proposed to be taken through Archaeological Survey of India (ASI) for permanent solution on conservation of Sun Temple at Konark, Odisha, a world heritage monument on the recommendation of the Steering Committee meeting held on 17th June, 2011 under the Chairmanship of Director-General of ASI?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI KATOCH): Essential conservation work of Sun Temple at Konark is attended regularly by the Archaeological Survey of India (ASI) and it is in a fairly good state of preservation. On the recommendation of the Steering Committee meeting, the drainage arrangements from the temple complex have been further improved, a well designed scaffolding at the temple erected and scientific investigation work of the temple has been assigned to Central Building Research Institute, Roorkee.

#### **Monument specific heritage bye-laws**

2207. SHRI ANIL MADHAV DAVE: Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that monument specific heritage bye-laws as per the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010 are yet to be prepared for Archaeological Survey of India (ASI) protected monuments in the country;

(b) the Floor Area Ratio (FAR) that is allowed as per the heritage bye-laws for urban centres such as Delhi; and

(c) which bye-laws vis-a-vis FAR would prevail in case the FAR is different than what is allowed under municipal bye-laws and the reasons therefor?